

CC No. 287/19
CBI Vs. B. D. Singhal & Anrs.

29.09.2020

Present: Sh. Dhan Kishore, Id. Senior PP for the CBI along with HIO SI Karan Mann, EO-III/CBI and Painsi Officer Sh. K. S. Thakur.
Sh. Archit Upadhyay, Id. counsel for A-3 & A-4.
Sh. Anant Garg, Id. counsel for A-7.
Sh. Saurabh Soni and Ms Mannat Singh, Id. counsels for A-11 and A-39.
Sh. Suwinder Singh Chadha, Id. counsel for A-13, A-14, A-22 and A-45.
Sh. R. P. Luthra and Sh. Saurabh Luthra, Id. counsel for A-23.
A-26 Pradeep Sabarwal in person.
Sh. A. N. Tiwari, Id. counsel for A-27.
Sh. Abhay Pandey, Id. counsel for A-29.
Ms Binita Shahi, Id. counsel for A-30.
Sh. Yashbir Singh Teotia, Id. counsel for A-32.
Sh. Sunil Bhatt, Id. counsel for A-38.
Sh. Rajiv K. Garg and Sh. Govind Singh, Id. counsels for A-40.
Ms Medhya Ahluwalia, Id. counsel for A-41 and A-44.
Sh. M. S. Arora and Sh. G. S. Arora, Id. counsels for A-43.
Sh. M. P. Singh, Id. counsel for accused Pradeep Aggarwal.
None for the remaining accused persons.

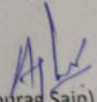
Present matter has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this Court in terms of office Order No.417/RG/DHC dated 30.08.2020 passed by the Hon'ble High Court of Delhi and subsequent office Order No.E-10927-11013/ Power Gaz/RADC/2020 dated 30.08.2020 passed by Id. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is at the stage of arguments on the point of charge.

It is stated that IO SP Seshan Balasubramony has sent his request.

HIO SI Karan Mann submits that the present matter has been assigned to him recently and he needs time to go through the file.

On request, put up this matter for further arguments on the point of charge, on 27.10.2020. The time for the next video conference meeting shall be communicated later on.


(Anurag Sain)
Special Judge

(PC Act) (CBI)-11/RADC/ND/29.09

Application in the case titled as CBI Vs. Satya Narain Sharma & Anrs.
RC DAI-2020-A-0015/DLI

29.09.2020

Present: Sh. Dhan Kishore, Id. Senior PP for the CBI along with Inspector Satish Kumar Bana,
CBI/ACB/New Delhi and Pairvi Officer Sh. K. S. Thakur.

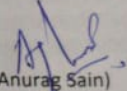
Sh. Yash Anand, Id. counsel for applicant/accused Amar Raj Regmi along with applicant/accused Amar
Raj Regmi in person.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this
Court in terms of office Order No.417/RG/DHC dated 30.08.2020 passed by the Hon'ble High Court of
Delhi and subsequent office Order No.E-10927-11013/ Power Gaz/RADC/2020 dated 30.08.2020 passe
by Id. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

This is an application seeking permission to visit hometown i.e.Nepal for a period of 45 days preferabl
from 05.10.2020 to 20.11.2020 and further seeking exemption from marking attendance every 15 day
before IO/Duty officer during this period.

It is stated that reply to the aforesaid application has also been filed.

Put up the aforesaid application for physical hearing before the court, on 30.09.2020.


(Anurag Sain)

Special Judge

(PC Act) (CBI)-11/RADC/ND/29.09

CC No. 272/19
CBI Vs. M/s Shamken Multifab Ltd. & Anrs.

29.09.2020

Present: Sh. Dhan Kishore, Id. Senior PP for CBI alongwith Pairvi Officer Sh. K. S. Thakur.

Sh. Kartik Bhardwaj, Id. counsel on behalf of RP Anshul Gupta for A-1.

Sh. Ajinkya Tiwari, Id. counsel for A-2 to A-4 and A-6.

Sh. Ajit Rajput, Id. counsel for A-5 Praveen Juneja.

Sh. Varun Deswal, Id. counsel for A-7 Firoz Ahmed.

A-8 and A-9 have already been convicted vide order dated 12.07.2016.

Sh. Vijay Kumar Sharma, Id. counsel for A-10 along with A-10.

A-11 is stated to have expired.


Sh. Nehmat Sethi, Id. counsel for A-12.

A-14 have already been discharged vide order dated 30.05.2016.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this Court in terms of office Order No.417/RG/DHC dated 30.08.2020 passed by the Hon'ble High Court of Delhi and subsequent office Order No.E-10927-11013/ Power Gaz/RADC/2020 dated 30.08.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

The case is at the stage of PE.

Considering the stage of the present case and the circumstances, put up this matter for PE, on 18.11.2020.


(Anurag Sain)
Special Judge

(PC Act) (CBI)-11/RADC/ND/29.09.2020